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CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/97 /2008-98 /2008 - CU[DB] Date 12/12/2008

Assistant Registrar
C.E.S.T.A.T. New Delhi

To :
M/S DEVESH KUMAR MISHRA,
25/74, OPPOSITE KANKALI MATH, AZAD CHOWK,
BRAHMANPARA, RAIPUR (C.G.)

M/S DEVESH KUMAR MISHRA, Appellant

Vs

C.C.E. RAIPUR Respondent

I am directed to transmit herewith a certified copy of **Final order No.c/661-662/08-CUS. Dated 10.12.08** passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar
(Customs Appeal Branch)

Copy to :
1. Respondent
C.C.E. RAIPUR, CENTRAL EXCISE BUILDING,
DHAMTARI ROAD, TIKRAPARA, RAIPUR 492001.
2. Adv. / Consult
MR.SUSHIL KUMAR,C.A., 2/1, 2ND FLOOR,
APPRAJITA COMPLEX, AKASHGANGA, SUPELA, BHILAI (C.G.)
3 S.D.R
4 J.C.D.R.
5 Bar association, CESTAT, New Delhi
6 M/s. Deeparchi Publications, M-93, Marg, 46, Saket, New Delhi 110017
7 M/s Centax Publictions (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3
8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
9 Raghuraman's 44-B, Regal Flat,Shipra Suncity, Indirapuram - 201010,Ghaziabad, DT, U.P.
10 Nidheshak publications, I.P.Estate, new Delhi
11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagarava Road, T. Nagar,Chennai
13 Taxindiaonline.com Pvt.Ltd, B-XI/8183,Vasant Kunj, New Delhi - 110070
14 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall.Above Star India Bazar.Satellite Road.Ahmedabad-15
15 Office Copy
16 Guard file
17. M/S PRANTOSH KUMAR SHARMA,
25/74, OPPOSITE KANKALI MATH, AZAD
CHOWK.BRAHMANPARA, RAIPUR (C.G.)

Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. III

Customs Appeal Nos. 97-98 of 2008

[Arising out of Order-in-Original No. Commr/RPR/54/2007 dated 26.10.2007 passed by Commissioner of Central Excise & Customs, Raipur]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

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1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? :

2. Whether it should be released under Rule 27: of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?

3. Whether Their Lordships wish to see the fair copy of the Order? :

4. Whether Order is to be circulated to the Departmental authorities? : Yes

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Shri Dinesh Kumar Mishra — Appellants
Shri Prantosh Kumar Sharma

Vs.

Commissioner of Central Excise — Respondent
Raipur

Appearance:

Mr. Atul Gupta, Company Secretary for the Appellants
Mr. Fateh Singh, DR for the Respondent

CORAM:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

(3)

Date of Hearing/Decision: 10.12.2008

Final **ORDER NO.** 59/661-662/08

Per P.K.Das (for the Bench):

By stay orders dated 20.3.08, the applicants were directed to pre-deposit Rs. One lakh each and to report compliance. Learned advocate on behalf of the appellant submits that they have deposited a sum of Rs. Fifty thousands only. It is seen that the appellants had failed to comply with the stay order inspite of extension of time. In view of that, the appeals are dismissed for non-compliance of the stay order.

(Dictated & Pronounced in the open Court)

(M. Veeraiyan)
Member(Technical)

(P.K.Das)
Member(Judicial)

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